

करना तथा महत्वपूर्ण स्थानों पर टुकड़ियाँ तैनात करना है।

विदेशी निगमियों द्वारा धर्म परिवर्तन किए जाने के बारे में अरुणाचल प्रदेश का विधेयक

1391. श्री युधराज : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या विदेशी निगमियों द्वारा बनाए गए धर्म परिवर्तन किए जाने के बारे में अरुणाचल प्रदेश सरकार द्वारा प्रस्तुत विधेयक को मंजूरी देने का सरकार का विचार है; और

(ख) यदि हाँ, तो कब ?

गृह मंत्रालय में राज्य मंत्री (श्री एल.डी. पटेल) :
(क) और (ख). अरुणाचल प्रदेश धर्म स्वातंत्र्य विधेयक, 1978 को, जिसमें बल प्रयुक्त प्रतीकन प्रयुक्त घोषणापत्रों से धर्म परिवर्तन तथा उस से संबंधित मामलों पर रोक की व्यवस्था है, 25-10-1978 को राष्ट्रपति की सहमति प्राप्त हुई थी।

Judgement of Calcutta High Court Quashing Part of Sarkar Panel Notification

1392. SHRI A. R. BADRINARAYAN;
SHRI R. V. SWAMINATHAN;

SHRI RAMACHANDRAN
KADANNAPPALLI;

Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that Justice A. K. Mukherjee of the Calcutta High Court on 26th September, 1978 quashed the part of Sarkar panel notification;

(b) if so, the details of the order; and

(c) the reaction of the Central Government?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI MATI ABHA MATI): (a): Yes, Sir.

(b) and (c). The judgement was delivered on 26-9-78. There were no sittings of the High Court from 27-9-78 to 29-9-78 due to floods. The Court was on vacation from 30-9-78 to 6-11-78. In view of this, the judgement could neither be inspected and details ascertained nor certified copy of the

judgement obtained by the Counsel for the Union of India, for which application had already been made. The certified copy of the judgement has not been received by Govt. as yet.

Assistance for repair and construction of Roads in Ratnagiri (Maharashtra)

1393. SHRI BAPUSAHEB PARULEKAR: Will the Minister of SHIPPING AND TRANSPORT be pleased to state;

(a) whether Government propose to provide any type of financial assistance for repairs and construction of roads in rural and backward areas in Ratnagiri district of Maharashtra;

(b) if so, the particulars thereof;

(c) how many villages in backward areas of Ratnagiri district are not yet connected with roads and whether Government propose to take any crash programme in this connection; and

(d) whether any proposal from Government of Maharashtra has been received in this connection?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) to (d). Rural Roads are a State subject and are therefore the responsibility of State Governments concerned. The 1978-79 Central Sector Roads Programme does not include any provision for financial assistance for repairs and construction of rural roads. No proposals have been received from Maharashtra Government also. Following works financed by the Central Government however pertain to Ratnagiri District:

(i) Four works costing Rs. 1.52 crores are currently in progress on National Highway No. 17;

(ii) Loan assistance of Rs. 28 lakhs has been agreed for the development of the Ratnagiri-Hathkhamba road; and